



2026:AHC:37197

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2494 of 2026

Basundhra Chauhan

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajay Kumar Srivastava (AoR A/A 003/2019) holding brief of Sri P.K Srivastava, learned counsel for the writ petitioner and learned Standing Counsel for the State.
2. The grievance of the writ petitioner that she had applied for the post of Aganwadi Karyakatri, according to the writ petitioner she is at serial no. 1 in the merit list. However, owing to a complaint lodged by one Kavya Ranjan, the writ petitioner is not being accorded the benefits which she is entitled to. Learned counsel for the writ petitioner submits that the writ petitioner has already represented the matter before the District Magistrate, Kushinagar.
3. Learned Standing Counsel submits that a conscious decision is to be taken in this regard by second respondent, District Magistrate, Kushinagar.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, District Magistrate, Kushinagar by **27.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner strictly in accordance with law after hearing the affected parties within a period of two month.

February 19, 2026

Rajesh

(Vikas Budhwar,J.)